

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(IB)-582(PB)/2018

IN THE MATTER OF:

M/s. Savory Promotors Pvt. Ltd. Applicant/petitioner
Vs.
M/s. Qutub Mercantile Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 17.07.2018

Coram:

Dr. Deepti Mukesh
Hon'ble Member(Judicial)

Sh. S. K Mohapatra,
Hon'ble Member (Technical)

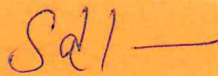
PRESENTS

For the Applicant/petitioner : Ms. Ritu Jain,
Mr. Jitender Kr. Nahata, Advs.
For the respondent : Mr. Bhaskar V., Adv.

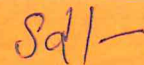
ORDER

Ld. Counsel for the respondent seeks liberty to file vakalatnama and request time to file reply. Two weeks are granted to file reply. Rejoinder, if any, be filed within one week thereafter. All copies to be served in advance to the Counsel opposite.

List on 14.08.2018.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

17.07.2018
Ritu Sharma